

(d) रेलवे द्वारा कोई स्थान मिलने की बस्ती में डाक दफ्तर खुल जायेगा।

Leprosy in Tripura

1556. **Shri Bangshi Thakur:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that in Tripura the work of collecting data regarding Leprosy and lepers is not going on satisfactorily; and

(b) if so, the reasons therefor?

The Minister of Health (Shri Kar-markar): (a) No, Sir.

(b) Does not arise.

Control of Pests

1557. **Shri Jadhav:** Will the Minister of Food and Agriculture be pleased to state:

(a) what States and Union Territories have tried the experiment of aerial spraying of insecticides over the crops to control the pests;

(b) what crops and areas were covered during the year 1958-59 and this year so far;

(c) what was the amount of average expenses per acre;

(d) what portion of the costs were borne by the State Government, the Union Government and the agriculturists;

(e) whether it is a fact that there is a great demand for aerial spraying; and

(f) what steps are being taken by Government to meet the demand?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa):

(a) Assam, Bihar, Bombay Madhya Pradesh, Punjab, Rajasthan, Uttar Pradesh and West Bengal.

(b) Following crops and areas were covered:

	Acres 1958-59	Acres 1959-60 (So far)
Sugarcane	3,849	5,716
Paddy	6,856	
Jowar	7,033	14,905
Cotton	1,633	6,000 (Privately)

(c) Average expenses per acre for aerial operations, excluding the cost of pesticides etc., is between Rs. 3 to Rs. 5 depending upon the total area sprayed.

(d) The Government of India does not bear any portion of the cost of aerial operations whether undertaken at the request of State Government/ Union Territory or individual agriculturists. The charges recovered by the State Governments from the cultivators are not known to the Government of India. For locust control, however, no charges are recovered from the cultivators.

(e) Yes.

(f) (i) It is proposed to strengthen the existing aerial Unit in the Third Five Year Plan.

(ii) To encourage private firms to undertake such work.

Over-Bridge in Siliguri

1558. **Shri Manaen:** Will the Minister of Railways be pleased to state:

(a) whether a railway over-bridge has been constructed near North station in Siliguri; and

(b) if so, the date of completion and the use it has been put to since?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes, Sir—a road overbridge has been constructed by the Railway Administration for National High Way No. 31, near Siliguri junction station on the Northeast Frontier Railway.

(b) The bridge proper was completed in January, 58. The road approaches, however, have yet to be constructed by the State Government due to which reason, it has not been possible to bring the overbridge into use.

N.W. Railway Co-operative Credit Society

1459. { Shri Subodh Hansda:
Shri S. C. Samanta:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 1025 on the 17th August, 1959 and state:

(a) when was the N. W. Railway Employees Co-operative Credit Society, Delhi registered and who were the Chairman and directors of that society;

(b) whether any notice in the Railway Gazette or newspapers was issued for the guidance of railway employees;

(c) if so, when;

(d) if not, the reasons therefor;

(e) whether the amount of Rs. 2.80 lakhs collected represents the total amount of loans due and if not why the whole amount could not be collected;

(f) whether the depositors' claims have been got verified by the Pakistani counterpart of the society; and

(g) if not, how it is proposed to distribute the amount collected on pro-rata basis?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) The N. W. Railway Employees Co-operative Credit Society Ltd., Delhi was recognised on 25-7-1953 under Section 43 of the Displaced persons (Debt Adjustment) Act, 1951 by the Registrar of Co-operative Societies, Delhi. The

following constituted the members of the Committee of the society;

(1) General Manager, Northern Railway—Chairman.

(2) F.A. & C.A.O., Northern Railway—Vice-Chairman.

(3) 3 members nominated by the General Manager of the Northern Railway.

(4) 9 members of the society representing several departments of the railway.

(b) No notice was published in the Railway Gazette. There is no information whether the society published any notification in the newspapers.

(c) Does not arise.

(d) It was for the society to issue the notice in the newspapers. It did not approach the railway administration for issuing any notice in the Railway Gazette.

(e) Information is not readily available whether the sum of Rs. 2.80 lakhs collected represents the total amount of loans due, as the recoveries were made by several offices of the Railways.

(f) No. All possible efforts were made to get the claims of the depositors verified by the N.W.R. Society, Lahore. These attempts have not proved successful so far.

(g) The claimants will be asked to produce satisfactory evidence in the shape of share certificates, pass books, deposit receipts or other documents in their possession to prove their claims.

Jhelum Channel

1560. Shri P. G. Deb: Will the Minister of Irrigation and Power be pleased to state:

(a) what is the total amount sanctioned for the widening and deepening of out fall of the Jhelum Channel; and